

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition (Diary) No. 330/2024 along with IA (Diary) No.331/2024**

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003.

Petitioner : Avadaa Energy Private Limited (AEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **4.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Parties Present : Shri Venkatesh, Advocate, AEPL  
Shri Shryesth Sharma, Advocate, AEPL  
Shri Suhael Buttan, Advocate, AEPL  
Shri Anant Singh Ubeja, Advocate, AEPL  
Shri Kunal Veer Chopra, Advocate, AEPL  
Shri Ankit Gupta, AEPL  
Shri Atulesh Parasar, AEPL  
Shri Abhinav Kapoor, AEPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Pallavi Saigal, Advocate, CTUIL  
Shri Devyanshu Sharma, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Rajput, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking direction to the Respondent, CTUIL, to split the connectivity of the Petitioner's Project to avail the available margins of 350 MW in Bhadla II PS, 350 MW in Bhadla III PS and remaining capacity of 300 MW in Bhadla IV PS on the basis of its priority as per its original connectivity application dated 7.12.2023. Learned counsel submitted that subsequent to the filing of the present Petition, in the 31<sup>st</sup> CMETS NR Meeting held on 27.6.2024, the available margin to the tune of 300 MW in Bhadla II PS has been allocated to another developer, which had made the application for connectivity at Fatehgarh IV PS and this according to the Petitioner, is not as per the existing practice of reallocation considering vicinity/complex approach adopted by CTUIL. Learned counsel also added that since the minutes of the said meeting are yet to be issued, the Petitioner may be permitted to file an appropriate application after their issuance challenging the allocation made therein.

2. Learned counsel for the Petitioner further submitted that since the matter involves both regulatory as well as adjudicatory aspects, the Commission may defer the hearing till the Member (Legal) joins, and in the meantime, the Petitioner will move its application as indicated above.

3. Learned counsel for the Respondent, CTUIL, submitted that CTUIL has not deviated from its existing procedure/practice as contended by the Respondent. Learned counsel sought liberty to file a response to the application to be moved by the Petitioner and also stated that the minutes of the 31<sup>st</sup> CMETS NR meeting are likely to be issued within a period of two weeks.

4. Considering the submissions made by the learned counsel for the parties, the Commission granted liberty to the Petitioner to file an application as above within three weeks with a copy to CTUIL, who may file its response thereon, if any, within two weeks thereafter.

5. The Petition, along with IA, will be listed for hearing on **22.8.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**